## GOVERNMENT OF INDIA AGRICULTURE LOK SABHA

UNSTARRED QUESTION NO:1851 ANSWERED ON:09.03.2010 CROP LOSS DUE TO PESTICIDES Panda Shri Baijayant;Pradhan Shri Nityananda

## Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government has estimated that there is crop loss of over Rs. 6,000 crores annually due to use of spurious pesticides;
- (b) if so, the details thereof;
- (c) the reaction of the Government thereto; and
- (d) the corrective measures taken by the Government in this regard?

## **Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

- (a) & (b): No, Madam. There is no estimate available about the crop loss due to use of spurious pesticides. However, samples of pesticides are drawn by State Agriculture Departments under the provisions of the Insecticides Act, 1968 and Rules framed thereunder. The statistics of analysis of pesticide samples for quality control in the State Pesticides Testing Laboratories for last five years shows that 2.69 to 3.33 percent pesticide samples are found misbranded in the country.
- (c) & (d): It has been the endeavour of the Government to provide quality pesticides to the farming community. Import, manufacture, sale, transport, distribution and use of the insecticides is regulated under a comprehensive legislation, the Insecticides Act, 1968, and Insecticides Rules, 1971 framed thereunder. Quality of pesticides is checked by the State Governments through regular drawal and analysis of pesticide samples by Insecticide Inspectors, Insecticide Analysts and Pesticide Testing Laboratories under the provisions of the Act.

Twenty one States and one Union Territory have set up 62 State Pesticides Testing Laboratories with analyzing capacity of 65,340 samples per annum. The Central Government has established two Regional Pesticides Testing Laboratories with analyzing capacity of 1,100 samples per annum for each laboratory to supplement the resources of the States. Central Insecticides Laboratory has been established under section 16 of the Act to perform the statutory requirement of the referral analysis.

State/UTs have been advised to grant/renew manufacturing license of only those manufacturers who have proper manufacturing facilities in terms of equipment and functional in-house quality control laboratory with requisite analytical equipments.